

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-64/2000(Pt.)/6945/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Bijay Lashmi Boruah,
Presiding officer, MACT No. 2,
Kamrup (M), Guwahati.

Dated Guwahati, the 21 st November, 2019.

Sub:- Earned leave.

Ref:- Your Email dated 19.11.2019.

Madam,

With reference to the above, I am directed to inform you that you have been granted extension of earned leave w.e.f 21.11.2019 to 20.12.2019, as prayed for, subject to submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, the Presiding officer, STAT & Member MACT No. 1, Kamrup(M), Guwahati and in his absence the Member MACT No. 3, Kamrup(M), Guwahati will remain in charge of MACT No. 2, Kamrup(M), Guwahati in your absence.

Yours faithfully,

sd/-

6949

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-64/2000(Pt.)/6946-A, dated 21.11.19
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Presiding officer, STAT & Member MACT No. 1, Kamrup(M), Guwahati.
3. The Member MACT No. 3, Kamrup(M), Guwahati.
4. ✓ The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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